

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.242 - IA/378(AHM)2024
in
C.P. (IB)/58(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Ashok Kumar Gulabchand Baid

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.

For the Respondent : Ms. Aishwarya Reddy with Adv. Laghima Jain for R-1

For the PG : Mr. Mohit Gupta, Adv.

Resolution Professional : None

ORDER

IA/378(AHM)2024

Ld. Proxy counsel for the applicant submitted that they have not received the reply from Financial Creditor and personal guarantor. Ld. Counsel for the personal guarantor and Financial Creditor submitted that they do not want to raise any objections to the report of RP.

Order is reserved.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)